

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA-426/2015

New Delhi, this the 02nd day of July, 2019

**Hon'ble Sh. S.N. Terdal, Member(J)
Hon'ble Sh. A.K. Bishnoi, Member(A)**

Ms. Bharati, age about 26 years and 5 months
W/o Sh. Sundeep Udar,
R/o village and P.O. Dhul Siras,
Sector-24, Dwarka,
New Delhi-110077. **Applicant**

(None present)

Versus

1. Government of NCT Delhi,
Through its Chief Secretary,
Delhi Secretariat, I.P. Estate,
New Delhi-110002.
2. The Secretary,
Delhi Subordinate Services Selection Board
FC-18, Institutional Area,
Karkardooma, Delhi-110092.
3. Director of Education,
Govt. of NCT Delhi,
Civil Lines, Delhi-110054. **Respondents**

(through Sh. Vijay Pandita)

ORDER(ORAL)**Hon'ble Sh. S.N. Terdal, Member (J)**

From a perusal of the order sheets it is clear that the applicant is not coming regularly since July, 2017. Learned counsel for the respondents is ready with the arguments every time. In view of the same, it seems that the applicant is no more interested in pursuing the matter. Hence, the OA is dismissed for non prosecution.

**(A.K. Bishnoi)
Member(A)**

**(S.N. Terdal)
Member(J)**

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